

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
CHENNAI**

REGIONAL BENCH – COURT NO. III

Service Tax Appeal No. 40195 of 2016

(Arising out of Order-in-Appeal No. 278/2015 (STA-II) dt. 29.10.2015 passed by the Commissioner of Service Tax (Appeals-II), Newry Towers, 3rd Floor, Plot No. 2054, I Block, II Avenue, Anna Nagar, Chennai – 600 040)

M/s. Agility Logistics Pvt. Ltd.,

B-501/503, 5th Floor, CTS No. 604A/3, Off Marol Maroshi Road,
Marol Andheri (E), Mumbai – 400 059

: Appellant

VERSUS

The Commissioner of Service Tax,

Newry Towers, 3rd Floor, Plot No. 2054, I Block,
II Avenue, Anna Nagar, Chennai – 600 040

: Respondent

APPEARANCE:

None for the Appellant

Shri L. Nandakumar, Authorized Representative (A.R.) for the Respondent

CORAM:

HON'BLE MS. SULEKHA BEEVI C.S., MEMBER (JUDICIAL)

HON'BLE MR. P. ANJANI KUMAR, MEMBER (TECHNICAL)

FINAL ORDER NO. 41216 / 2020

DATE OF HEARING: 29.10.2020

DATE OF DECISION: 29.10.2020

Order : Per Bench

It is submitted that the appellant has availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 by filing necessary application. They have been issued discharge certificate as per Form-4.

2. Hence, the appeal is dismissed as withdrawn.

(Dictated and pronounced in open court)

Sd/-

(SULEKHA BEEVI C.S.)
MEMBER (JUDICIAL)

Sd/-

(P. ANJANI KUMAR)
MEMBER (TECHNICAL)